## GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED NO- 623 TO BE ANSWERED ON- 06/02/2023

## **FAKE CASTE CERTIFICATES**

## 623. SHRIMATI RAKSHA NIKHIL KHADSE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government is aware of the large number of fake caste certificates being issued for the Scheduled Tribes especially in Maharashtra, Telangana and Gujarat;
- (b) if so, the steps taken by the Government to eradicate the rampant/increasing cases of issuing/procuring Fake Caste Certificates of the Scheduled Tribes in the above mentioned States;
- (c) whether the Government is contemplating to frame a separate law at Union level in this regard; and
- (d) if so, the details thereof?

## **ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI BISHWESWAR TUDU)

(a) to (d): Ministry of Tribal Affairs is nodal Ministry for Notification of a community as Scheduled Tribe under Article 342 of the Constitution. However, the responsibility of issuance and verification of Scheduled Tribe certificate / social status rests with the concerned State Government / UT Administration. All complaints/grievances/representations received in this regard are forwarded to State Government/UT Administration concerned.

The Ministry has been issuing advisories from time to time regarding issuance of ST certificates with proper verification and ensure that deserving ST persons are issued certificates without undue delays and difficulties. The last such advisory was issued on 17/02/2020.

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